

National Company Law Tribunal

Allahabad Bench

CP NO(IB) 218/ALD/2018

ATTENDENCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.07.2018

NAME OF THE COMPANY: Navyug Iron Trading V/s Fedders Electric & Engineering Ltd

SECTION OF I & B CODE: 9 IBC

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>				
<u>2.</u>				

CP NO. (IB)218/ALD/2018

Sh. Yash Tandon, Advocate for the Operational Creditor and learned counsel for the Corporate Debtor, is present. Learned counsel for the Corporate Debtor made a request that some time may be given for filing Vakalatnama and Board Resolution. Prayer is allowed. Vakalatnama and Board Resolution may be filed within three days. Reply may be filed within seven days from today, thereafter, rejoinder, if any, may be filed within seven days with a copy in advance to the opposite party.

List the matter on 23rd August 2018, for admission.

Dated: 31.07.2018

**SAROJ RAJWARE,
MEMBER (T)**

**V.P. SINGH,
MEMBER (J)**

*Typed by:
Md. Zaid
(Stenographer)*